

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE SAI KRUPA ISPAT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Sai Krupa Ispat Private Limited
2.	Date of incorporation of corporate debtor	18/08/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH2005PTC155429
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.9, New Darukhana, Mumbai, Maharashtra, India-400010.
6.	Insolvency commencement date in respect of corporate debtor	17/05/2024 (Order informed by NCLT Registrar, via email, on 18/06/2024)
7.	Estimated date of closure of insolvency resolution process	13/11/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kiran Martin Golla IBBI/IPA-002/IP-N00787/2019-2020/12483
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: Flat No.1704, T-3, Raheja Tipco Heights, Rani Sati Marg, Malad-E, Mumbai-400097, Maharashtra.  Email: ip.kirangolla9@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat No.1704, T-3, Raheja Tipco Heights, Rani Sati Marg, Malad-E, Mumbai-400097, Maharashtra.  <b>Email: saiispat.ibc@gmail.com</b>
11.	Last date for submission of claims	02/07/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address:N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Shree Sai Krupa Ispat Private Limited on 17/05/2024 (Order informed by NCLT Registrar, via email, on 18/06/2024)



The creditors of Shree Sai Krupa Ispat Private Limited, are hereby called upon to submit their claims with proof on or before 02/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional  
Date and Place:

: Kiran Martin Golla  
: 21/06/2024, Mumbai

